



2026:AHC:126609

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 19410 of 2026

Shahrin

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Rama Shankar Mishra
Counsel for Opposite Party(s)	:	G.A.

Court No. - 7

HON'BLE JAI PRAKASH TIWARI, J.

1. Heard learned counsel for the applicant as well as learned Additional Government Advocate for the State.
2. The instant bail application has been filed on behalf of the applicant with a prayer to release him on bail in Case Crime No. 384 of 2026, under Sections 109(1), 132, 3(5), 3/25/27/35 & 8/20 NDPS Act, Police Station- Quarsi, District-Aligarh during the pendency of trial.
3. The FIR has been lodged against applicant and five other co-accused persons. He further submitted that the four co-accused as well as the present applicant are members of the same family. Learned counsel for the applicant has submitted that applicant has been falsely implicated in the present case due to ulterior motive, on the basis of false and planted recovery. He further submitted that the police allegedly fabricated as false story to the effect that one person started fleeing after seeing the patrolling party. It was alleged that when he was chased, he entered the village and started knocking on a door. The door was subsequently opened by a woman and, when the police party entered the house, they recovered 24kgs of ganja from the house of the co-accused Aftab. Applicant has no criminal history to his discredit. It is submitted by learned counsel for the applicant that identically placed co-accused Aftab has been

granted bail by co-ordinate Bench of this Court vide order dated 05.06.2026 passed in Criminal Misc. Bail Application No. 19633 of 2026. He further submits that since the role of the applicant is not distinguishable with the role of co-accused, therefore, the applicant is also entitled for bail on the ground of parity. It is next submitted that the applicant is innocent and has been falsely implicated in the present case. The applicant is languishing in jail since 09.5.2026. It was contended that in the event he is enlarged on bail, he shall not misuse the liberty of bail and shall cooperate with the trial proceedings.

4. Per contra, learned Additional Government Advocate opposed the bail prayer of the applicant but could not disputed the aforesaid facts.

5. Keeping in view the nature of the offence, evidence, complicity of the accused, submissions of the learned counsel for the parties, the fact that co-accused has already been released on bail by this Court and without expressing any opinion on the merits of the case, the Court is of the view that the applicant has made out a case for bail. The bail application is allowed.

6. Let the applicant- **Shahrin**, involved in the aforesaid case be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions that :-

(i). The applicant shall not tamper with the prosecution evidence by intimidating/pressurizing the witnesses, during the investigation or trial.

(ii). The applicant shall cooperate in the trial sincerely without seeking any adjournment.

(iii). The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.

7. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted.

June 10, 2026

Neetu

(Jai Prakash Tiwari,J.)